

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR

(Through Virtual Court)

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI JAMLAPPA D BATTULL, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No. 74/RPR/2017

निर्धारण वर्ष / Assessment Year : 2011-12

Shri Sukhitram Dewangan
House No.5B, Anushta Residency,
Junwani, Khamariya Road,
Bhilai (C.G.)
PAN : ADKPD5468J

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer-1(4),
Bhilai.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Moolchand Jain, AR

Revenue by : Shri Gitesh Kumar, DR

सुनवाई की तारीख / Date of Hearing : 08.03.2022

घोषणा की तारीख / Date of Pronouncement : 08.03.2022

आदेश / ORDER**PER RAVISH SOOD, JM:**

The present appeal filed by the assessee is directed against the order passed by the CIT(Appeals)-2, Raipur dated 20.03.2017, which in turn arises from the order passed by the A.O under Sec. 143(3) of the Income-tax Act, 1961, dated 29.03.2014 for assessment year 2011-12.

2. The ld. AR for the assessee submitted that in order to settle the aforesaid appeal pending before the Tribunal an application has been filed under the Direct Tax Vivad se Vishwas Act, 2020. During the course of hearing of the appeal, it was stated by the Ld. Authorized Representative (in short 'AR') for the assessee that "Form 5" have been issued by the designated authority. Backed by the aforesaid facts it was requested that the captioned appeal may be allowed to be withdrawn.

3. The ld. D.R did not controvert the aforesaid factual position as had been stated before us.

4. In view of the above we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme, then, the appellant shall have liberty to approach the Tribunal for restoration of his appeal.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in Open Court on 08th day of March, 2022.

Sd/-
JAMLAPPA D BATTULL
ACCOUNTANT MEMBER

Sd/-
RAVISH SOOD
JUDICIAL MEMBER

रायपुर/ RAIPUR ; दिनांक / Dated : 08th March, 2022
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-II, Raipur (C.G)
4. The Pr. CIT-II, Raipur (C.G)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,
रायपुर / DR, ITAT, Raipur Bench, Raipur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.

		Date	
1	Draft dictated on	08.03.2022	Sr.PS/PS
2	Draft placed before author	08.03.2022	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		